

ITEM NO.1709

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 736/2022

PREM NATH YADAV

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only crl. appeal no. 736 of 2022 is to be listed before Hon'ble Judge-in-Chamber.

IA No. 48437/2023 - EXEMPTION FROM FILING O.T.

IA No. 48504/2023 - EXEMPTION FROM FILING O.T.

IA No. 48435/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 3326/2023 (II)

Date : 04-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBER]

For Appellant(s) Ms. Farheen Fatma, AOR
Ms. Sonika Choudhary, Adv.

Ms. Farheen Fatima, Adv.
Ms. Lubna Naaz, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Ms. Harshita Raghuvanshi, Adv.
Ms. Tania Sharma, Adv.
Mr. Vijay Kumar, Adv.

Mr. Dinesh Kr. Goswami, Sr. Adv.
Mr. Aditya Giri, AOR
Mr. Yash Giri, Adv.
Mr. Anoj Shukla, Adv.
Mr. Hemant Kalra, Adv.
Mr. Siddhartha Bajaj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

IA No. 226663 of 2023:

Heard learned senior counsel for the applicant who seeks to

intervene in the proceedings of Criminal Appeal No(s). 736/2022.

Issue notice.

Learned counsel for the appellant submits that she would like to file a objection whereas learned Public Prosecutor has no objection.

Let the objection be filed by the appellant within two weeks from today.

List thereafter.

(JATINDER KAUR)
P.S. to REGISTRAR

(NIDHI WASON)
COURT MASTER (NSH)